

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

PRINCIPAL BENCH – COURT NO. – IV

**Service Tax Appeal No. 51366 of 2018 [DB]**

[Arising out of Order-in-Appeal No. 500-501 (SM) ST/JPR/2017 dated 11.01.2018 passed by the Commissioner of Central Excise & Central Goods and Service Tax (Appeals), Jaipur]

**M/s. Dileep Industries Pvt. Ltd.**

(Unit-I), G-161-164, 171-174,  
RIICO Industrial Area, Bagru,  
Jaipur

**...Appellant**

*VERSUS*

**Commissioner of Central Excise  
and Customs, Central Goods and  
Service Tax, Jaipur I**

NCR Building, Statue Circle,  
C-Scheme, Jaipur-302005

**...Respondent**

**APPEARANCE:**

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

**HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

DATE OF HEARING: 27.06.2023

DATE OF DECISION: 27.06.2023

**FINAL ORDER No. 50882/2023**

**DR. RACHNA GUPTA**

None is present for the appellant. However, it is brought to the notice by learned DR that the appellant has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Discharge certificate / Form No. – 4 has already been issued. Keeping in view the same and the objective of the scheme, appeal is hereby ordered to have been dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)  
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)  
MEMBER (TECHNICAL)**